

ITEM NO.29

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1149/2019

ABEDA SALIM TADVI & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 136088/2023 - INTERVENTION APPLICATION

IA No. 103557/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 137158/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 03-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
 HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Ms. Indira Jaising, Sr. Adv.
 Mr. Prasanna S., AOR
 Ms. Disha Wadekar, Adv.
 Mr. Paras Nath Singh, Adv.

For Respondent(s) Mr. Manoj Ranjan Sinha, Adv.
 Mr. Mrigank Prabhakar, AOR
 Mr. Vishal Agrawal, Adv.
 Mr. Siddharth sahu, Adv.

DR Ashok Siddhartha Priya Ram Singh, AOR

UPON hearing the counsel the Court made the following
 O R D E R

1. Heard learned Senior Counsel/counsel for the parties at length, and perused the record.
2. During the course of hearing, it transpires that the view-point of the Union of India as well as the National Assessment and Accreditation Council ('NAAC') is also required for effective adjudication of the issues involved.
3. Consequently, the Registry is directed to inform the Solicitor General of India as well as to the counsel representing respondent No.3/NAAC to ensure their counter affidavits are filed

within four weeks, with advance copies thereof to the counsel for the petitioners as well as to those who have applied to be impleaded as intervenor(s).

4. Learned counsel for respondent No.2/University Grants Commission ('UGC') submits that pursuant to recommendations made by a Committee, a new set of Regulations have been formulated, which are yet to be notified. Accordingly, we direct the UGC as follows:

- (i) the UGC is to notify the new Regulations, as per the prescribed procedure, and place the same on record for our consideration;
- (ii) the UGC will collate the data from all the Central/State/private/deemed Universities with regard to the setting up of the Equal Opportunity Cell(s); and
- (iii) the UGC shall also file an affidavit detailing the total complaints received under the 2012 Regulations and the Action Taken Report(s) in relation thereof.

5. The needful shall be done within six weeks.

6. Post the matter for hearing on 28.02.2025.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR